

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

R.A. No. 304 of 2001 in
Original Application No. 2180 of 1998

New Delhi, this the 17th day of September, 2001

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)
HON'BLE MR. M.P. SINGH, MEMBER (A)

(a)

1. Baby George Vattappalam
S/o Late V.V. George,
Fron Wald Strasse
94/87, 8046 Zurish,
Switzerland.
2. Kurian Mannanal
S/o M.K. Joseph
Fabrikstrasse 29
CH 3012 Berne
Switzerland. Review Applicants

Versus

Union of India through

1. The Foreign Secretary,
M/o External Affairs,
South Block,
New Delhi-110 001.
2. Ambassador of India,
Berne,
Switzerland. Respondents

O R D E R (BY CIRCULATION)

By Hon'ble Mr. Kuldip Singh, Member (Judl)

The present RA No.304 of 2001 has been filed by the applicants for review of the order passed in OA 2180 of 1998 on 21.5.2001.

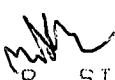
2. In the RA the applicants have again tried to re-argue the whole case and the grounds taken by the applicants in the RA were also taken at the time when the OA was argued. While delivering the judgment, all the grounds were taken into consideration and thereafter

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directions were given in paras 18 and 19 to the effect that the applicants cannot compare themselves with the service conditions of those employees who had been recruited at Germany, Holland and Belgium etc. The scope of Review Application is very limited and the as such the order passed on 21.5.2001 in the OA does not call for a review and moreso the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22(3)(f)(i) of the Administrative Tribunal's Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.


(M.P. SINGH)
MEMBER (A)


(KULDIP SINGH)
MEMBER (J)

/Rakesh